

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 203**  
**IB-819/ND/2022**  
**IA-2290/2024**

**IN THE MATTER OF:**  
**Union Bank of India**

... **Applicant/Petitioner**

**Versus**

**Smt. Geetika Kweera**

... **Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 10.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**For the RP : Adv. Sohaib Khan**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2290/2024:** The present application has been preferred under Regulation 22 of IBBI (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors), Rules 2016.

Let the notice be issued to the Respondent/Personal Guarantor returnable on 25.09.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice through all modes including E-mail and file affidavit/proof of service within one week.

List on 25.09.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**